

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 184 OF 2018 &**  
**IA NO.680 OF 2018**

**Dated : 16<sup>th</sup> January, 2019**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Sakthi Masala Private Ltd.**

**...Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission &Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. M. G. Ramachandran  
Mr. Senthil Jagadeesan  
Ms. Sonakshi Malhan  
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Anand K. Ganesan for R-1  
  
Mr. Balaji Srinivasan  
Mr. Siddhant Kohli for R-2 & 3

**ORDER**

Two weeks' time is extended as a last chance for the compliance of this Tribunal order dated 12.11.2018 to enable the learned counsel appearing for the Respondent Nos. 2 and 3 to file the reply i.e. on or before 31.01.2019 after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed within two weeks' time i.e. on or before 15.02.2019 after duly serving copy on the other side.

List the matter on **21.02.2019**.

**(Ravindra Kumar Verma)**  
**Technical Member**

mk/bn

**(Justice N.K. Patil)**  
**Judicial Member**